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Date: 07/12/2025

(2025) 02 KL CK 0041 High Court Of Kerala

Case No: Original Petition (RC) No. 40 Of 2025

M.K. Noorudeen APPELLANT

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Mohammed Idries RESPONDENT

Date of Decision: Feb. 10, 2025

Hon'ble Judges: A.Muhamed Mustaque, J; P. Krishna Kumar, J

Bench: Division Bench

Advocate: K.R.Vinod, M.S.Letha, Nabil Khader, Athira K.S., Nayana K. Shenoy

Final Decision: Disposed Of

Judgement

A. Muhamed Mustaque, J

- 1. The original petition is filed for the following reliefs:
- (i)To direct the VIIIth Additional District and Sessions Court, Ernakulam to issue certified copy of the order in R.C.A.No.56/2024 dated 07.02.2025 as early as possible and within a time frame.
- (ii) To direct the Principal Munsiff's Court, Ernakulam not to proceed with the delivery of the petition schedule building in E.P.No.345/2024 in R.C.P.No.67/2020, until

the statutory time for preferring Rent Control Revision Petition by the petitioner stands expired.

- (iii) To issue any other order or direction appropriate in the circumstances of the case.
- 2. There shall be a direction to the VIII Additional District and Sessions Court, Ernakulam, to issue a certified copy of the order in R.C.A.No.56/2024,

dated 7/2/2025, within three weeks. Execution in the matter shall be kept in abeyance for a period of four weeks. The petitioner shall serve a copy of

this judgment on the respondent through the counsel appearing for him before the execution court.

The original petition is disposed of as above.